

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 767 of 2020

IN THE MATTER OF:

Stressed Assets Stabilisation Fund (SASF) ...Appellant

Versus

Punjab National Bank & Ors. ...Respondents

Present:

For Appellant : Mr. Sidhartha Barua, Advocate

O R D E R
(Through Virtual Mode)

09.09.2020 Disputing the formula adopted for determining vote share in terms of the impugned order, it is contended by Mr. Sidhartha Barua, Advocate representing the Appellant that the formula in terms of IBBI Regulations applies only in absence of contractually agreed rate of interest and in the instant case, formula had to be in conformity with the terms of contract.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **13th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/